

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 431 of 1994

Friday this the 18th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

A. P. K. Syed Ismail, Helper
M. G. College (Hostel)
Andreth Island,
UT of Lakshadweep.

...Applicant

(By Advocate Mr. M. A. Shefik)

Vs.

1. Union of India, represented
by the Secretary,
Ministry of Home Affairs,
New Delhi.

2. The Administrator, Union
Territory of Lakshadweep,
Kavaratti.

3. The Director of Education,
Union Territory of Lakshadweep
Kavaratti.

...Respondents

(By Advocate Mr. Satheesan rep. MVS Namboodiri)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is
entitled to receive 1/30th of the pay prescribed for
the post, as also allowances. He relies on the
Judgment in O.A. 714/92 to support his case. We find
that he has made Annexures A3 and A5 representations
and that these are pending consideration before
second and third respondents in that order. We

direct second respondent to pass appropriate orders on Annexure.A3 within ten weeks from today. He shall examine the applicability of Annexure.A4 judgment while taking a decision in the matter.

2. Application is disposed of as aforesaid.
No costs.

Dated 18th March, 1994

Deenabalan

P. V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Hankavanair

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

ks183.